

Not sending of electricity bills to Kendriya Bhandar

297. DR. K.P. RAMALINGAM: will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Government/BSES has not sent electricity bills to Kendriya Bhandar in respect of office accommodation allotted to it as East Block No. 10 and West Block No. 8 in R.K. Puram and 'E' Wing Pushpa Bhawan, New Delhi;
- (b) if so the details thereof;
- (c) whether Government has provided free electricity to Kendriya Bhandar and if so, the reasons therefor;
- (d) the action taken to recover electricity charges from Kendriya Bhandar;
- (e) whether there is any proposal to provide free electricity similarly to the allottees of GPRAs;
- (f) if not, the reasons therefor; and
- (g) whether Kendriya Bhandar is a private commercial organization?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) Yes, Sir.

- (b) The power provided to Kendriya Bhandar is from the bulk supply of the building maintained CPWD.
- (c) No, Sir.
- (d) Electricity charges from Kendriya Bhandar is yet to be recovered.
- (e) No, Sir.
- (f) The allottees of General pool Residential Accommodation are required to pay licence fee and electricity and water charges as per existing guidelines.
- (g) Kendriya Bhandar is a multi-State co-operative society.

Vacation of accommodation allotted to Kendriya Bhandar

298. SHRI UPENDRA KUSHWAHA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) The details of reasons for not implementing CCA decision regarding vacation of accommodation allotted to Kendriya Bhandar within the time stipulated in the decision;
- (b) whether Dte. of estates has informed PMO in their monthly reports about facing difficulties in implementing the said CCA decision;
- (c) if so, directions issued by PMO in the matter together with action taken hereon; and
- (d) whether Secretary (UD) is inquiring as to why the said CCA decision

has not yet been implemented by Dte. of Estates and if so, the details of his findings and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) The CCA Decision has been implemented and Kendriya Bhandar has been asked to vacate all allotted units of GPRA within a period of 3 year, in phased manner, vide Dte. of Estates O.M. dated 10/11/2005. Kendriya Bhandar has vacated 17 units of GPRA so far. For remaining 25 units, market rent is being charged by the Dte. of Estates. However eviction proceeding have not been initiated, keeping in view the Draft Note for CCA circulated by DOP and T for review of its earlier decision and recommendation of Parliamentary Standing Committee to allow Kendriya Bhandar function from the existing GPRA units. the final CCA Note is yet be placed before CCA by DOP and T.

(b) No.

(c) Not required in view of reply to part (b) above.

(d) Secretary (UD) reviewed the status of implementation in the light of new CCA proposal from DOP and T and recommendation of Paliamentary Standing Committe on 09.12.2009. It was decided in the meeting that Kendriya Bhandar may continue from existing premises on payment of market rent till suitable piece of land in Govt. Colonies are identified/allotted.

**Payment to M/S MGF-EMMAR at increased rate for
Games Village flats**

299. SHRI PRABHAT JHA:

SHRIMATI KUSUM RAI:

will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether DDA has made payment @ Rs. 11,000/- per square feet for Games Village flats constructed by M/s MGF-EMMAR against the rate of Rs. 9,382/- per square feet recommended by the committee appointed to devise the rates;

(b) if so, the details thereof;

(c) the reasons for payment at increased rate to MGF-EMMAR by DDA causing loss of public money;

(d) whether responsibililty has been fixed in this regard;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) to (c) DDA has informed that the Evaluation Commitee was given the mandate of computing the construction cost of the residential facility